

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 75953 of 2015

(On behalf of Revenue)

(Arising out of Order-in-Appeal No. 08-09/BOK/2015 dated 09.07.2015 passed by Commissioner (Appeals) of Service Tax & Central Excise, Ranchi)

Commissioner of Service Tax & Central Excise, Ranchi

(Mahabir Tower, 6th Floor, Ranchi-I)

Appellant

VERSUS

M/s Deepshikha Paper Pvt. Ltd.

Mahtodih, P.O.: Gadi Srirampur Tundi Road, Giridih, Jharkhand

Respondent

APPEARANCE :

Shri S.Dikshit, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO...77610/2024.

DATE OF HEARING : 21.11.2024

DATE OF DECISION : 21.11.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

**(Ashok Jindal)
Member (Judicial)**

**(RAJEEV TANDON)
Member (Technical)**